

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).27268/2019

(Arising out of impugned final judgment and order dated 21-12-2017 in WC No.22331/2016 21-12-2017 in WC No.48530/2016 21-12-2017 in WC No.22329/2016 passed by the High Court Of Judicature At Allahabad)

M/S PHENIL SUGARS LIMITED

Petitioner(s)

VERSUS

CO OPERATIVE CANE DEVELOPMENT SOCIETY LTD. & ORS. Respondent(s)
(With application for c/delay in filing and refiling SLP, exemption from filing O.T. and exemption from filing c/c of the impugned judgment, permission to file additional documents)

WITH

SLP(C) Nos.32225-32227/2018 (XI)

Date : 25-10-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Sanjeev Kumar Singh, Adv.
Mr. Kumar Dushyant Singh, AOR
Mr. Shighra Kumar, Adv.
Mr. Raghvendra Pratap Singh, Adv.

Mr. Manish K. Bishnoi, AOR
Mr. Narindra K. Verma, Adv.

For Respondent(s) Mr. Arvind Varma, Sr.Adv.
Mr. Rohit K. Singh, AOR
Mr. Aviral Saxena, Adv.

UPON perusing papers the Court made the following
O R D E R

Learned counsel for the petitioner is permitted to
take steps to serve the unserved respondents.

List after the service is complete.

(B.Parvathi)
Court Master

(Sunil Kumar Rajvanshi)
Court Master